## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 123 OF 2018**

Dated: 1<sup>st</sup> June, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO .... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh Mr. Vikas Maini for R-2

## **ORDER**

**Admit.** Issue notice to the respondents, returnable on 13-7-2018.

Mr. S. Venkatesh, Learned Counsel accepts notice on behalf of Respondent No. 2.

Dasti, in addition, is permitted.

Learned counsel for the respondents may file their respective replies on or before 13-7-2018, after serving copy on the other side. Thereafter, the learned counsel for the appellant may file rejoinder on or before 3-8-2018.

List the matter on <u>30-8-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

tpd/vg